

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.No.172/06**

**Tuesday this the 28<sup>th</sup> day of March 2006**

**C O R A M :**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN  
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

1. Sheela Kumari P,  
S/o.Dayanandan,  
Senior Tax Assistant,  
Central Excise Office, Kollam.
2. Latha G,  
W/o.P.Manikandan,  
Senior Tax Assistant,  
Central Excise Headquarters,  
I.S.Press Road, Kochi – 18.
3. Rajeswari M,  
W/o.K.G.Rajeev,  
Senior Tax Assistant,  
Central Excise, Ernakulam Division,  
Kathrukkadavu, Emakulam.
4. Prema N,  
W/o.C.N.Shaji,  
Senior Tax Assistant, Computer Cell,  
Central Excise & Customs, Muvattupuzha.
5. Manoj Kumar P.R.,  
S/o.P.K.Raghavan,  
Senior Tax Assistant,  
O/o. The Chief Commissioner Central Excise & Customs,  
I.S.Press Road, Kochi – 18. ....Applicants

**(By Advocate Mr.T.C.Govindaswamy)**

**Versus**

1. Union of India represented by the Secretary  
to the Government of India, Ministry of Finance,  
Department of Revenue, New Delhi.
2. The Chief Commissioner,  
Headquarters, Central Excise & Customs,  
I.S.Press Road, Kochi.

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3. The Commissioner,  
Central Excise & Customs,  
Headquarters Office, I.S.Press Road,  
Kochi – 18.
4. The Joint Commissioner (P&V),  
O/o. The Commissioner of Central Excise & Customs,  
Cochin Commissionerate,  
C.R.Building, Kochi – 18. ...Respondents

(By Advocate Mr.P.M.Saji,ACGSC)

This application having been heard on 28<sup>th</sup> March 2006 the Tribunal on the same day delivered the following :-

**ORDER**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN**

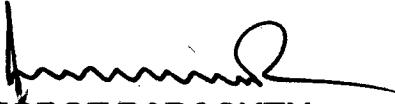
Counsel for the applicants submitted that he has filed a MA for deletion of applicants 2, 4 & 5 from the party array. Respondents have no objection. As per the submissions made in the MA, names of applicants 2, 4 & 5 are deleted from the party array.

2. The applicants were working as Senior Tax Assistants. They belong to the Schedule Caste/Schedule Tribe community. They are aggrieved by the denial of consideration for promotion to the post of Inspectors in Central Excise on the ground that respondents has not followed the prescribed procedure under the rules and consideration by a DPC. They have submitted Annexure A-5 (a) and Annexure A-5 (c) representations dated 22.8.2005 which are still pending consideration. On going through the records we are of the view that it would be just and proper to give a direction to the respondents to consider the representations in accordance with the rules taking into account the averments of the applicants in the

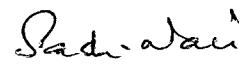
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O.A and to communicate a decision to the applicants within a period of one month from the date of receipt of a copy of this order. Accordingly, we do so. Copies of the O.A may be forwarded to the respondents. No order as to costs.

(Dated the 28<sup>th</sup> day of March 2006)



**GEORGE PARACKEN**  
**JUDICIAL MEMBER**



**SATHI NAIR**  
**VICE CHAIRMAN**

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